**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**
**NEW DELHI**
**PRINCIPAL BENCH COURT No. 1**

**SERVICE TAX APPEAL NO. 51269 OF 2015**

[Arising out of the Order-in-Appeal No. 32-SCM-ST-JP-II-2014 dated 19/12/2014, passed by Commissioner of Central Excise - JAIPUR-( Appeal)]

**Appellant**

**HEMANDRA SUYAL**

C/O PARAS TOURS & TRAVELS NEAR HOTEL PARAS MAHAL,
SECTOR-11, HIRAN MAGRI UDAIPUR RAJASTHAN

**Vs.**

**COMMISSIONER, CENTRAL EXCISE -UDAIPUR** **Respondent**

N C R BUILDING,STATUE CIRCLE, C-SCHEME,JAIPUR
RAJASTHAN-302005

**Appearance:**

Ms. Kainaat, Advocate for the appellant
Shri Radhe Tallo, Authorised Representative for the respondent

**CORAM:**
**HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT**
**HON'BLE MR P. V. SUBBA RAO,MEMBER(TECHNICAL)**

**Date of Hearing/Decision:13/07/2022**

**FINAL ORDER No. 50608 /2022**

**JUSTICE DILIP GUPTA:**

Certificate in Form-4 has been issued to the appellant regarding full and final settlement of the tax dues. The appeal is, accordingly, dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)**
**PRESIDENT**

**(P. V. SUBBA RAO)**
**MEMBER(TECHNICAL)**

Tejo